National Company Law Tribunal

Allahabad Bench

CPNO. 150/ ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE COMPANY: Havi Mangal Shuklas & OHS VS. PHISM Industatial Complex Ltd. OHS

SECTION OF THE COMPANIES ACT/1 & B CODE: TICIO) of the Companies Act of 2013

Representation

1. Rahul Chaudhary Adv
2.

CP NO.150/ALD/2017

Sh. Rahul Chaudhary, Advocate for the applicant-petitioner. The present application/petition is filed as a fresh case under Section 71(10) of the Companies Act, 2013 for seeking a direction from this Court to be issued to the respondent company to make payment of their dues under the fixed deposits/assured returned of debenture held by the applicant.

Therefore, the registry is directed to issue a formal notice to the respondent

The matter to be listed on 29th November, 2017.

Dated:15.11.2017

Typed by: Kavya Prakash Srivastava (Stenographer)

H.P. Chafurvedi, Member (Judicial)